

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-189/ND/2017

In the matter of :

State Bank of India

..PETITIONER

Vs.

Namdhari Food International (P) Ltd

.. RESPONDENT

SECTION

Under Section 7 of IBC Code, 2016

Order delivered on 08.10.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor: Ms. Pooja Mahajan, Mr. Savar Mahajan, Mr. Gaurav Arora, Advocates for R.P.

For the Respondent/Corporate Debtor :

For the Intervene:

Mr. Virendra Ganda, Sr. Advocate, Mr. Ranjan Kr. Pandey, Mr. Sandeep, Mr. Aditya Dhar, Mr. Anuj Tiwari, Advocates

Mr. Nitin Mishra, Advocate - Resolution applicant

Mr. P B A Srinivasan, Advocate for SBI-CoC

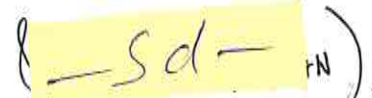
ORDER

Learned Counsels for the parties are present. Ld. Counsel for the R.P. is directed to file comprehensive certificate of compliance in the form circulated by this Tribunal today within a period of 7 days from today to get a over-view of the happenings in the CIRP process as has been conducted by the Resolution Professional and Committee of Creditors from the time of date of admission of CIRP.

Post the matter on 17.10.2018.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit